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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP No.23/93 in
OA No.1644/87

Date of decision: 31.03.93

Sh.K.L.Sachdeva ... Petitioner

versus

Sh.Ajit Chandra
Financial Adviser &
Chief Accounts Officer
Northern Railway
New Delhi.

.. Respondent.

CORAM: THE HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

For the Petitioner ... Sh.S.K.Sawhney, counsel.

For the Respondent ... Sh.R.L.Dhawan, counsel

ORDER(ORAL)

(BY HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN)

In view of the photostat copy of the letter of the petitioner which was produced by the respondents during the course of the hearing, it is clear that the judgement of the Tribunal has been complied with and the petitioner is quite satisfied with the full compliance. Hence, these proceedings are dropped. Notice of contempt is discharged.



(V.S.MALIMATH)
CHAIRMAN


(B.N.DHOUNDIYAL)
MEMBER(A)

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